# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

#### Petition No. 107/TL/2022

Coram: Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Date of order: 16<sup>th</sup> June, 2022

### In the matter of

Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda-Bhuj Transmission Limited

## And In the matter of

Khavda-Bhuj Transmission Limited, C-105, Anand Niketan, New Delhi-110021.

.....Petitioner

#### Versus

- Adani Renewable Energy Holding Four Limited, Adani Corporate House, Shantigram, Nr. Vaishno Devi Circle, S G Highway, Khodiyar, Ahmedabad- 382421
- PFC Consulting Limited, First Floor, Urja Nidhi,1, Barakhamba Lane, Connaught Place, New Delhi-110 001
- Chief Executive Officer, CTU Planning, POWERGRID Corporation of India Limited, Saudamini, Plot No.2, Sector-29, Gurgaon-122 001

.....Respondents

#### **Parties present:**

Shri Bhavesh Kundalia, KBTL Shri Afak Pothiawala, KBTL

Shri Naresh Desai, KBTL

Shri Partha Sarathi Das, CTUIL

Shri Bhaskar Laxmanrao Wagh, CTUIL

Shri Siddharth Sharma, CTUIL

Shri Ranjeet Singh Rajput, CTUIL

## <u>ORDER</u>

The Petitioner, Khavda-Bhuj Transmission Limited, has filed the present Petition for grant of transmission licence under Section 14, Section 15 and Section 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as "Transmission Licence Regulations") to establish "Transmission Scheme for evacuation of 3 GW RE injection at Khavda P.S. under Phase-I" (hereinafter referred to as "Transmission System" or "Project") on Build, Own, Operate and Maintain (BOOM) basis comprising of the following elements:

	Name of the Transmission Element	Scheduled COD
		in months from
		Effective Date
1.	Establishment of 3X1500 MVA 765/400 kV Khavda (GIS)	
	with 1X330 MVAR 765 kV bus reactor and 1X125 MVAR	
	420 kV bus reactor	
	• 765/400 kV, 1500 MVA ICT - 3 Nos.	
	• 765 kV ICT bays - 3 Nos.	
	• 400 kV ICT bays - 3 Nos.	
	• 330 MVAR 765 kV bus reactor -1 No.	
	• 125 MVAR 420 kV bus reactor -1 No.	
	765 kV reactor bay - 1 Nos.	24 months
	• 765 kV line bay - 2 Nos.	24 11101111115
	400 kV reactor bay - 1 No.	
	• 400 kV line bay - 3 Nos.	
	• 500 MVA, 765/400 kV Spare ICT - 1 No.	
	• 110 MVAR, 765 kV, 1-ph reactor (spare unit) - 1 No.	
	Future Scope: Space for	
	• 765/400 kV, ICT along with bays - 5 Nos.	
	• 400/220 kV, ICT along with bays- 4 Nos.	

	Name of the Transmission Element	Scheduled COD in months from Effective Date
	• 765 kV Line bays along with switchable line reactor- 6	
	Nos.	
	• 400 kV Line bays – 9 Nos.	
	<ul> <li>220 kV Line bays - 8 Nos.</li> </ul>	
	<ul> <li>765 kV reactor along with bays - 2 Nos.</li> </ul>	
	<ul> <li>400 kV reactor along with bays – 1 No.</li> </ul>	
	• 765 kV bus sectionalizer- 1 No.	
	• 400 kV bus sectionalizer- 1 No.	
2.	Khavda PS (GIS) – Bhuj PS 765 kV D/c line	
3.	2 nos. of line bays each at Bhuj PS for termination of	
	Khavda PS (GIS) – Bhuj PS 765 kV D/c line	
	• 765 kV AIS line bays – 2 Nos.	

#### Note:

- i. As on date, Adani Green Energy Four Limited (AGEFL) has been granted Stage-I connectivity for 5000 MW and Stage-II Connectivity for 3500 MW at proposed Khavda PS at 400 kV level. Accordingly, 3 nos of 400 k V GIS line bay for termination of the dedicated lines from AGEFL's Solar PV project has been included under the scope of works of Khavda P.S. Further, 1000MW LTA application has been received from AGEFL and the same is under process.
- ii. GIS Bay (if any) for completion of diameter in one and half breaker scheme shall also be in the scope of the TSP.
- 2. Based on the competitive bidding carried out by PFC Consulting Limited (PFCCL) in its capacity as the Bid Process Coordinator (BPC) in accordance with the Guidelines issued by Ministry of Power, Government of India under Section 63 of the Act, Khavda-Bhuj Transmission Limited emerged as the successful bidder with the lowest levelized transmission charges of Rs.1000.33 million per annum.
- 3. The Commission after considering the application of the Petitioner in the light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 29.4.2022, *prima facie* proposed to grant transmission licence to the Petitioner. Relevant extract of order dated 29.4.2022 is extracted as under:
  - "17. We have considered the submissions of the Petitioner and BPC. The proviso to Clause 2.4 of the RfP provides that "if for any reason attributable to the BPC, the

said activities are not completed by the selected bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". Though Lol was issued on 22.12.2021, BPC, vide its letter dated 18.1.2022, in terms of Clause 2.4, Clause 2.5 and Clause 2.6 of RfP extended the date up to 28.1.2022 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the Long Term Transmission Customers of the Project for an amount of Rs.23.40 crore and has acquired hundred percent equity-holding in the applicant company on 18.1.2022 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the Application through e-filing for grant of transmission licence and adoption of tariff on 27.1.2022. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the Transmission System as described in paragraph 1 of this order. We therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by 20.5.2022."

- 4. A public notice under Sub-section (5) of Section 15 of the Act was published on 13.5.2022 in all editions of the Hindustan Times (English) and Hindustan (Hindi). No suggestions/ objections have been received from the members of the public in response to the public notice.
- 5. The Petitioner, vide order dated 29.4.2022, was directed to file an affidavit to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under Request for Proposal (RfP) and the Transmission Service Agreement (TSA) or adjudication of any claim of the Petitioner arising under the TSA.
- 6. In response, the Petitioner vide its affidavit dated 11.5.2022 has submitted that the claims, if any, shall be in accordance with the provisions of the RfP Project documents. The Petitioner has submitted that the bidding process was governed by the Tariff Based Competitive Bidding Guidelines for the Transmission Service and Standard Bidding Documents issued by the Ministry of Power. The tariff quoted interalia takes into consideration the rights and obligations of the developer including the

provisions available to claim time and cost variations as allowed in the TSA. The Petitioner has further submitted that the terms of the TSA are binding on the parties (TSP and LTTCs). The Petitioner has submitted that any claim for escalation in transmission charges or for extension of time that may be raised by the Petitioner in pursuance of such competitive bidding process needs to be dealt with in accordance with terms contained in the TSA. Post selection of the successful bidder and the decision to award the Project, there cannot be a review of the bidding terms including scope of implications of the clauses such as force majeure and change in law etc. specified in the TSA. The Petitioner has submitted that Section 56 of the Indian Contract Act, 1872 provides for frustration of contract and impossibility of performance, etc. and the Commission in number of cases has been giving reliefs as per the provisions of law. The Petitioner has submitted that in terms of Section 28 of the Indian Contract Act, 1872, no restraint in taking legal proceedings in future can be validly placed. The Petitioner has submitted that in terms of the TSA, it would implement the Project as per the provisions of the Article 16.4 of the TSA which is extracted as under:

7. The Petitioner has submitted that claim, if any, made by the Petitioner shall be in accordance with the provisions of the RfP Project documents. We direct that the Petitioner shall remain bound by the commitment given by it under affidavit dated 11.5.2022.

<sup>&</sup>quot;16.4. Parties to Perform Obligation: Notwithstanding the existence of any Dispute and difference referred to the Appropriate Commission or the Arbitration Tribunal as provided in Article 16.3 and save as the Appropriate Commission or the Arbitration Tribunal may otherwise direct by a final or interim order, the Parties hereto shall continue to perform their respective obligations (which are not in dispute) under this Agreement."

- 8. In the order dated 29.4.2022, the following provisions of the TSA with regard to quality control and workmanship were taken note of:
  - (a) As per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the Project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority.
  - (b) Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workmanlike manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the Project will be till the expiry date.
  - (c) The design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards.
- 9. Accordingly, the Petitioner was directed to submit information with regard to quality control mechanism available or to be put in place to ensure compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.
- 10. The Petitioner, vide its affidavit dated 11.5.2022, has submitted as under:
  - "14. According to the terms of the TSA, there are two external agencies, viz CEA and Lead LTTC, which monitor the quality of the construction of the Transmission Project being constructed by the Applicant. Further, the Applicant under the TSA is entrusted with the obligation of providing on a monthly basis, a progress report to all the Long term Transmission Customer and Central Electricity Authority (CEA), with regard to the project and its execution, to enable them to monitor and co-ordinate the development of the Project. Further, it is most respectfully submitted that in terms of the TSA, the Lead LTTC is duty bound to designate, at the most 3 employees for the purpose of inspecting the progress of the Project. In addition, the CEA may carry out random inspections during the Project execution, as and when deemed necessary by it....
  - 16. In terms of the above quoted provisions of the TSA, there are sufficient checks and balances and the quality control mechanism is already available whereby both, CEA and the Lead LTTC will monitor the overall quality of construction of the Project by the

Applicant to ensure that the Applicant is complying with Article 5.1.1 and 5.4 of the TSA.

- 18. The Applicant being an experienced entity will ensure that the project is constructed by following the required quality standard and prudent utility practices by putting in place the following:
  - (i) At the procurement stage, the Qualification Requirement for short listings of a supplier/contractor is done on the basis of the technical specifications as mentioned in the TSA. The purchase order/contract mentions the technical standard and the testing requirements. Material despatch is allowed after the conformance report is validated.
  - (ii) For tower material, a Manufacturing Quality Plan (MQP) in line with the applicable technical standards and the one followed by CTU is followed.
  - (iii) For ensuring construction quality, a Field Quality Plan (in line with the standards mentioned in TSA and that followed by CTU) is specified to the contractors in advance. The conformance report to the said document is also maintained at site.
  - (iv) The construction and material supply quality is also validated with respect to the TSA by the Lenders Independent Engineer during its quarterly construction review."
- 11. We have considered the submissions of the Petitioner. In the TSA, there is provision for inspection, random inspection and monthly progress reporting of the Project. The Petitioner shall provide monthly progress report along with likely completion date of each element of the Project and its likely execution to CEA and CTUIL. The random inspection may be carried out by CEA and CTUIL as and when deemed necessary. We consider it necessary that CEA and CTUIL devises a mechanism for random inspection of the Project every three months to ensure that the Project is not only being executed as per the schedule, but the quality of equipment and workmanship of the Project conform to the Technical Standards and Grid Standards notified by CEA and IS Specifications.

- 12. Case was called out for virtual hearing on 14.6.2022 through video conferencing. It was submitted by the representative of the Petitioner that as per order dated 29.4.2022, the Petitioner has submitted the information called for. He further submitted that in response to public notice published by the Commission, no objection has been received.
- 13. As regards grant of transmission licence, Clauses (15) and (16) of Regulation7 of Transmission Licence Regulations provide as under:
  - "(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.
  - (16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long-term customers, or the person who has filed suggestions and objections, or any other person:

Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application."

14. In our order dated 29.4.2022, we had proposed to grant transmission licence to the Petitioner company and directed for issue of public notice. In response to the public notice, no suggestions/objections have been received. CTU in its letter dated 25.2.2022 has recommended for grant of transmission licence to the Petitioner. We are satisfied that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations for grant of transmission licence for the subject Transmission System mentioned at paragraph 1 of this order. Accordingly, we direct that transmission licence be granted to the Petitioner, Khavda-Bhuj Transmission Limited, to establish to establish "Transmission Scheme for evacuation of 3 GW RE injection at Khavda P.S. under Phase-I", on Build, Own, Operate and Maintain basis as per the details given in paragraph 1 above.

- 15. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of bidding documents and TSA for commissioning of the Project within SCOD.
- 16. The grant of transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:
  - (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
  - (b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof and the terms and condition of the TSA during the period of subsistence of the licence.
  - (c) Since the expiry date as per the TSA is 35 years from the scheduled COD of the Project, the licensee may make an application, two years before the expiry of initial licence period, for grant of licence for another term in accordance with Regulation 13(2) of the Transmission Licence Regulations which shall be considered by the Commission in accordance with law;
  - (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
  - (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as breach of the terms and conditions of the licence:

- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the rules and regulations framed thereunder, in particular the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

- (I) The licensee shall ensure execution of the Project within timeline specified in the Schedule 3 of the TSA and as per the Technical Standards and Grid Standards of CEA prescribed in Article 5.1.1 and Article 5.4 of the TSA;
- (m) The licensee shall as far as practicable coordinate with the licensee (including deemed licensee) executing the upstream or downstream transmission projects a n d t h e Central Electricity Authority and CTUIL for ensuring execution of the Project in a matching timeline; and
- (n) The licensee shall submit all such report or information as may be required under Transmission Licence Regulations, Standard of Performance Regulations, Transmission Service Agreement or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time.
- 17. Central Electricity Authority shall monitor the execution of the Project and bring to the notice of the Commission any lapse on the part of the licensee to meet the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.
- 18. Let an extract copy of this order be sent to CEA for information and necessary action.
- 19. Petition No. 107/TL/2022 is allowed in terms of the above.

Sd/- sd/- sd/(P. K. Singh) (Arun Goyal) (I.S. Jha)
Member Member Member